

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB)-470(ND)/2017**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle  
Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner:** Mr. Ashok Kumar Juneja, Advocate

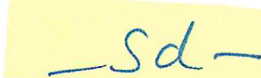
**Present for the Respondent:** Mr. GP Madaan & Mr. Ishaan Madaan, Advocates

**ORDER**

CA-481/2018 has been filed by the IRP praying for appointment of the Authorised Representative of Allottees of the Corporate Debtor which is a Real Estate Project. This is a requirement under the newly amended Section 5(8) of IBC and the new amended Regulation 16(A) of IBBI. Ld. Counsel appearing for the IRP submits that in compliance of the said provision publication has been made proposing the name of 3 Insolvency Professionals to be considered as Authorised Representative of the flat buyers. The proposed name of Anuj Maheshwari who is empanelled with the IBBI, has received the maximum number of votes. Accordingly, it is prayed that as 139 allottees, voted in favour of Anuj Maheshwari, he may be confirmed as the Authorised

Representative of the flat buyers. Accordingly, the name of Mr. Anuj Maheshwari is being confirmed as Authorised Representative. Copy of the order be given. Dasti. To come up on 31<sup>st</sup> August, 2018 date already fixed.

  
**(Deepa Krishan)**  
Member (T)

  
**(Ina Malhotra)**  
Member (J)